



2026:AHC:11831

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 33416 of 2025**

Sumit Jindal

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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Counsel for Applicant(s) : Ashish Rai, Om Prakash Rai, Surya  
Pratap Singh

Counsel for Opposite Party(s) : G.A.

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**Court No. - 68**

**HON'BLE ASHUTOSH SRIVASTAVA, J.**

Heard Shri Ashish Rai, learned counsel for the applicant, Shri Ajay Singh, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Sumit Jindal, seeking enlargement on bail in Case Crime No. 147 of 2025, under Sections 318 (4), 319 (2), 3 (5) of the Bharatiya Nyaya Sanhita, 2023 and Section 66D I.T. Act, Police Station Cyber Crime, District Ghaziabad, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 20.7.2025. Learned counsel for the applicant submits that applicant is a rice mill whole seller. The amount credited in the account of the applicant has not been withdrawn by the applicant. Charge sheet in this case has already been filed on 15.8.2025. Co-accused Vijay Dayal has already been granted bail by this Court on 16.12.2025 in Crl. Misc. Bail Application No. 32207 of 2025. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting

evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Sumit Jindal**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

**(Ashutosh Srivastava,J.)**

**January 14, 2026**

Ravi Prakash